

Abdulla Haji and Another

Vs

State of Kerala

Criminal Appeal No. 103 of 1982

(E. S. Venkataramiah, Syed M. Fazal Ali JJ)

18.02.1982

ORDER

1. Heard learned counsel for the parties. In the peculiar facts and circumstances of this case the sentence is reduced to the period already served and in lieu of the sentence remitted, we impose a fine of Rs. 7000 to be paid within two months from today. The entire amount of fine, if realised, shall be paid to injured PW 1. In default of payment of fine, the appellants shall suffer rigorous imprisonment for six months. The appeal is accordingly disposed of.

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